

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 2272

TO BE ANSWERED ON MARCH 15, 2017

REGULATION OF SLUMS

No. 2272      SHRI C. MAHENDRAN:  
                  SHRI J. J. T. NATTERJEE:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has noticed that many new urbanities and particularly the poorest are not moving into apartment blocks or regenerated post-industrial areas in the country;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) steps being taken to provide sanitation facilities to slum dwellers in cities?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN  
POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

(a) to (c): In pursuance of the Government's vision of facilitating housing for all by 2022, the Government has launched the

Pradhan Mantri Awas Yojana (Urban)-Housing for All {PMAY(U)-HFA} Mission on 25.06.2015. The Mission aims to provide assistance to all States/UTs in addressing the housing requirement of the urban poor including slum dwellers [Economically Weaker Sections (EWS)/Low Income Group (LIG) Categories] through the following four verticals:

- i. "In situ" Slum Redevelopment through private participation using land as resource (ISSR);
- ii. Credit Linked Subsidy Scheme (CLSS);
- iii. Affordable Housing in Partnership (AHP); and
- iv. Subsidy for Beneficiary-Led individual house Construction or enhancement (BLC).

PMAY (U) stipulates that Slum redevelopment projects and Affordable Housing projects in partnership should have basic civic infrastructure like water, sanitation, sewerage, road, electricity etc.

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